

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A.No.2869 of 2020

Saro Devi.

... ..Petitioner

-Versus-

The State of Jharkhand.

... ..Opp. Party

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Rajesh Kumar, Advocate.

For the State : Mrs. Leena Mukherjee, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

The petitioner is apprehending her arrest in connection with Lohardaga Ahtu P.S. Case No. 03/2018, for the offence registered under Sections 363/370/376/120(B)/34 of the Indian Penal Code, Under Section 4 of POCSO Act and U/S 4/14 of Child Labour (Prohibition and Regulation) Act, 1986.

It has been submitted by learned Counsel for the petitioner that similarly situated co-accused persons have been granted anticipatory bail by this Court vide order dated 07.02.2019 passed in A.B.A.No. 6232 of 2018 and the case of the present petitioner stands on better footing than that of the co-accused who have been granted anticipatory bail, therefore, she may also be enlarged on anticipatory bail.

Learned Counsel for the State opposed the prayer.

In the facts and circumstances of the case, the petitioner is directed to surrender before the Court below within four weeks from today and on her such surrender, she shall be released on bail, on furnishing bail bond of Rs.20,000/- (Twenty thousand) with two sureties of like amount each to the satisfaction of the Addl. Sessions Judge-I, Lohardaga in connection with Lohardaga Ahtu P.S. Case No. 03/2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Dr. S.N. Pathak, J.)

P.K.S.